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Title: Need to bring a legislation to regulate the conduct of clinical trials on human beings by International Drug Companies.

SHRI S. SEMMALAI (SALEM): Mr. Chairman, Sir, I thank you for giving me this opportunity. Nowadays, India has become a hot bed for conducting unregulated clinical trials on human beings by international drug companies. It is mostly the poor down-trodden and Adivasis who are the victims of such trials. The enforcing machinery and monitoring authorities have failed to keep track of the trials. Many deaths occur due to such clinical trials and most of the death cases remain unnoticed. The monetary compensation is given only in few cases and that too very negligible. The Supreme Court also pulled up the Centre for allowing the uncontrolled clinical drug trials on humans. These trials have to be done under the supervision of the Union Health Secretary. But there is no such practice so far. In this regard, several Committees have been formed. There is no report or no action taken so far. Forming the Committees and the Commissions is just to divert the attention on this issue. It is creating havoc across the country. The Government have to protect the health of every citizen invariably. It is the obligation of the Government. Such deaths must be stopped and illegal trials should be stayed. The Government has to handle this menace urgently. I would like to urge the Government, through you Sir that the Government should understand the need to bring a new legislation to regulate the conduct of clinical trials in a more transparent manner with effective counter checks by the concerned authorities.